CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 985/GT/2025

Subject : Petition for truing up of tariff, for the period 2019-24, of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW).

Petition No. 762/GT/2025

Subject : Petition for approval of tariff, for the period 2024-29, of Kahalgaon Super Thermal Power Station Stage- II (3x500 MW).

Petitioner : NTPC Limited

Respondent(s) : GRIDCO Limited & Others

Date of hearing : **27.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Ms. Surbhi Kapoor, Advocate, NTPC
Shri Harshit Rathore, Advocate, NTPC
Shri Raj Mehta, Advocate, GRIDCO
Ms Himanshi Andley, Advocate, GRIDCO
Shri Anup Jain, Advocate, MSEDCL
Shri Ashwini Rajan, Advocate, MSEDCL
Shri Savyasachi Saumitra, Advocate, UPPCL
Shri Rohan Andrew Naik, Advocate, UPPCL
Shri Kaustubh Narendran, Advocate, UPPCL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL
Shri Ravin Dubey, Advocate, MPPMCL
Ms. Bhargavi Kannan, Advocate, BRPL & BYPL
Ms. Kavya Sarin, Advocate, BRPL & BYPL

Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that the rejoinders to the replies filed by the Respondents had been filed. Learned counsel for

the Respondents, GRIDCO and UPPCL, sought time to file their respective replies in the matter. Learned counsel for the Petitioner did not object to the said request.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **20.11.2026:**

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Form-15:

a. *Provide separate details of GCV, price and quantity of coal supplied through MGR and Railways;*

b. *The Petitioner to furnish the amount of depreciation, if any, allocated to fuel coal and is forming part of the landed cost of fuel.*

Ash Transportation:

c. *It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. The Petitioner is to submit the year-wise expenditure incurred on a cash basis and outstanding liabilities, if any, of the claimed Ash transportation expenses.*

4. The Respondents are permitted to file their consolidated replies on or before **11.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **21.12.2026.**

5. The Petitions shall be listed for hearing on **29.12.2026**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)